

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 11/94

XXXXXX

DATE OF DECISION 28.2.1994

Shri V.L.Bhosle

Petitioner

Shri D.V.Gangal

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri V.S.Masurkar

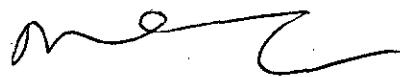
Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri R.Rangarajan, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ? M
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ? N



(R.RANGARAJAN)  
MEMBER (A)



(M.S.DESHPANDE)  
VICE CHAIRMAN

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

(3)

DA. NO. 11/94

Shri Vikram Laxmanrao Bhosle ... Applicant

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri R.Rangarajan

Appearance

Shri D.V.Gangal  
Advocate  
for the Applicant

Shri V.S.Masurkar  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 28.2.1994

(PER: M.S.Deshpande, Vice Chairman)

We have heard the learned counsel at length and we find that the prayers (a), (d) and (e) are inappropriate to the main relief by prayer clause (b) and (c). Shri Gangal for the applicant agrees to delete those prayers from this petition. We have heard the learned counsel with regard to prayers (b) and (c). The applicant has been under suspension for nearly 2 years. The respondents' contention is that no appeal has been preferred against the order of suspension and that the applicant is not cooperating with the enquiry. The applicant however has a grievance against the General Manager, Telecom Factory, Deonar, Bombay and according to him, he would not get justice if any officer working under that General Manager holds an enquiry. We do not wish to go into this contention because the learned counsel for the respondents very fairly stated that the enquiry officer

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will be from Central Vigilance Commission and that <sup>the</sup> enquiry will be held at Bombay. It will be open to the enquiry officer to decide about the venue after holding the enquiry.

2. We, therefore, make an order on the above terms and <sup>direct that</sup> ~~and~~ the enquiry be completed within six months from the date of appointment of the enquiry officer from the Vigilance Commission. Shri Gangal for the applicant states that the applicant will cooperate in the enquiry. Liberty to the applicant to proceed in <sup>respect</sup> ~~view~~ of the prayers (a), (d) and (e), if they can be pressed on merits by another petition. Liberty to the applicant to approach the Tribunal if the enquiry is not completed within the time prescribed on the question of suspension.

  
(R. RANGARAJAN)  
MEMBER (A)

  
(M.S. DESHPANDE)  
VICE CHAIRMAN

mrj.